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SLP(C)No. 15684 OF 2003
ITEM No.44

Court No. 6

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.15684/2003

(From the judgement and order dated 30/05/2003 in RP 1804/03
of The NATIONAL CONSUMERS DISPUTES REDDRESSAL COMMISSION, NEW DELHI)

JAVED ALAM

Petitioner (s)

VERSUS

INDERJIT KAUR & ANR.

Respondent (s)

(With prayer for interim relief and office report)

Date : 22/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s) Ms.Jaspreet Gogia,Adv.

For Respondent (s) Mr.Sanjeev K. Pabbi,Adv.
Mr. S.K. Sabbarwal,Adv.

UPON hearing counsel the Court made the following
O R D E R

The petitioner is directed to effect service on the unserved respondent within a period of six weeks. Dasti service is permitted in addition. In default of effecting service within the time aforesaid, the special leave petition against the unserved respondent shall stand dismissed.

(USHA BHARDWAJ)
P.S. TO REGISTRAR

(MADHU SAXENA)
COURT MASTER